

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (Crl.) Nos. 16075-16076/2024

[Arising out of impugned final judgment and order dated 24-08-2024 in CRC No. 15/2019 and 11-09-2024 in CRC No. 15/2019 passed by the SPECIAL JUDGE (PC ACT), (CBI), COAL BLOCK CASES-01 ROUSE AVENUE DISTRICT COURTS NEW DELHI]

M/S MAHABHADRA CONSTRUCTIONS LIMITED & ANR. Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT Respondent(s)

Date : 15-01-2025 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) :

Mr. Jayant Bhushan, Sr. Adv.
Mr. Anupam Lal Das, Sr. Adv.
Ms. Sonam Gupta, AOR
Mr. Kaushik Moitra, Adv.
Mr. Ambar Bhushan, Adv.
Mr. Divyam Sharma, Adv.
Ms. Shambhavi Kashyap, Adv.
Mr. Amartya Bhushan, Adv.
Mr. Yojit Mehra, Adv.
Mr. Anirudh Singh, Adv.

For Respondent(s) :

Mr. Suryaprakash V. Raju, ASG
Mr. Annam Venkatesh, Adv.
Mr. Zoheb Hossain, Adv.
Mr. Hitarth Raja, Adv.
Mr. Arvind Kumar Sharma, Adv./AOR

UPON hearing the counsel, the Court made the following
O R D E R

Re-list along with Writ Petition (Criminal) No. 120/2012,
titled "*Manohar Lal Sharma vs. The Principal Secretary and Ors.*".

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR